

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW
DELHI.

O.A No. 218/2026

IN THE MATTER OF: -

TRIBUNAL ON ITS OWN MOTION

VERSUS

STATE OF HIMACHAL PRADESH AND OTHERS

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Place: Solan

Date: 25.06.2026

h
Respondent No. 2
Solan Forest Division

Through

COUNSEL FOR THE RESPONDENTS No. 2

h
ANIL JARYAL
Chamber No.109, Block-03
Delhi High Court.
Email: aniljaryal07@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW
DELHI

O.A. No. 218/2026

IN THE MATTER OF: -

TRIBUNAL ON ITS OWN MOTION

VERSUS

STATE OF HIMACHAL PRADESH AND OTHERS

Reply on behalf of Respondent no. 2,
District Forest Officer, Solan.

RESPECTFULLY SHOWETH: -

Preliminary submissions: -

1. That the subject matter falls within the jurisdiction of the Municipal Corporation, Solan, District Solan, Himachal Pradesh and the Municipal Commissioner, Solan, is the competent authority to take cognizance of and initiate appropriate action in case of any alleged violation under the Himachal Pradesh Municipal Corporation Act, 1994. Therefore, the Municipal Commissioner, Solan, should be made proper and necessary party in the present matter.
2. The Forest Department has erroneously made a party as the Forest Department lack jurisdiction over trees standing on private land in MC area under provision of the HPMC Act, 1994 as well as the Himachal Pradesh Land Preservation Act, 1978.



Dy. Conservator of Forest
Solan Forest Division

3. That the plaintiffs have not come to the Hon'ble Court with clean hands as they suppressed the true and material facts and filed the present suit on false, hypothecated and imaginary story concocted by them with their ulterior motives and designs.
4. That the suit is not maintainable in the present form.
5. That the plaintiffs have no locus standi to file the present suit.

MAY IT PLEASE YOUR LORDSHIP(S): -

1. That the contents of complaint/ letter petition submitted by residents of village Seri/Galanag, district Solan, Himachal Pradesh, are factually wrong and incorrect to the extent that Forest-officers have deliberately kept their eyes closed as the property dealer/ influential person may have fed them with great handsome money, otherwise he should have taken cognizance of such illicit felling, which is just on the road. It is factually incorrect that about 200 Deodar trees are standing over the land and are being felled illicitly despite ban on Green felling. It is further denied that the trees are being felled illicitly to clear the plot and huge money is being paid to the Forest department not to



raise any issue and great environment loss is being caused to the area.

2. That, as a matter of fact the location of plot is falling within the jurisdiction of Municipal Corporation, Solan, H.P. and as per Municipal Corporation Act, 1994 Commissioner Municipal Corporation, Solan is competent to look after any violation and also competent to take action/ cognizance in case of alleged violation.
3. The replying respondent obtained entire record from the office of Municipal Corporation, Solan and present reply is being submitted before your Lordships.
4. That one Smt. Sandeepika Goswami is the recorded owner in possession of the land Comprised in Khasra No. 1119/641/4, 1119/641/7 and 1119/641/8 and she requested for permission/ NOC for cutting trees on residential plot as she intends to commence construction work on the plot, vide application dated 16-04-2024. The copy of application is annexed herewith as **annexure R-1**. The Tree officer MC, Solan had fixed a date for joint inspection of trees applied by various applicants for felling permission in the limits of MS, Solan. The copy of joint inspection is annexed herewith as **annexure R-2**. The same joint inspection was forwarded to the forest



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department for submitting inspection report; the report dated 06-06-2024 is annexed herewith as **annexure R-3**. On the basis of inspection report Five No. of Deodar trees were reported on the plot of the owner. The matter was placed before the Tree Authority Committee, M.C, Solan on dated 21-10-2024 and it was proposed to obtain the permission from the Government in this regard. The copy of proceedings is attached herewith as **annexure R-4**. The Joint Commissioner of Municipal Corporation, Solan forwarded the case to The Director, Urban Development, Shimla, for approval for felling trees in M.C area vide application dated 29-11-2024, which is annexed herewith as **annexure R-5**. The Special Secretary, Urban development, to the government of Himachal Pradesh has intimated about the approval of felling of trees vide permission dated 6th February 2025 the copy of same letter is annexed herewith as **annexure R-6**. Thereafter, Tree Officer, Municipal Corporation, Solan passed an office order dated 15-03-2025, with respect to the 5 trees, the copy of the same is annexed herewith as **annexure R-7**.



5. That in similar manner owner Smt. Sandeepika Goswami also applied for NOC/Permission vide application dated 26-10-2024 with respect to plot in khasra no. 1119/641/5

W
Dy. Conservator of Forest
Solan Forest Division

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the copy of application is annexed herewith as **annexure R-8**. On the basis of application, a date of joint inspection of the trees applied in MC, Solan for seeking permission was fixed by Tree Officer, Solan and copy is annexed herewith as **annexure R-9**. And joint inspection report was called from Forest department, copy inspection report is annexed herewith as **annexure R-10**. The Joint Commissioner, M.C, Solan forwarded the case to the Director(UD, Shimla vide letter dated 22-03-2025, copy of the same is annexed herewith as **annexure R-11**. Similarly the matter of all the persons including Smt. Sandeepna Goswami was placed before the Tree Authority Committee and recommended for obtaining approval from the Government, the proceedings is attached herewith as **annexure R-12**. The Special Secretary to the Government of Himachal Pradesh conveyed the approval vide letter dated dated 21-06-2025, copy of the same is annexed herewith as **annexure R-13**. The office order by the Tree Officer, Municipal Corporation was issued on dated 11-09-2025, copy of the same is annexed herewith as **annexure R-14**.



That from the above referred documents and series of even it is ample clear that the permission was accorded


Dy. Conservator of Forest
Solan Forest Division

as per law in favor of owner of the plot. It is further submitted that, since the location of the alleged spot falls within the limits of the Municipal Corporation, Solan and as such replying respondent is not having any jurisdiction with respect to the area.

6. That, as a matter of fact while cutting the trees qua which permission was accorded to the owner two trees were also damaged which were then felled by the owner qua which show cause notice was issued by the Tree, officer on dated 4-02-2026 copy of the same is annexed herewith as **annexure R-15** and copy of reply to the show cause notice 16-02-2026 which is annexed herewith as **annexure R-16**. The Tree Officer on the basis of the reply, with due permission from commissioner MC, Solan, imposed fine of rupees 20,000/ for two trees as per HPMC Act, 1994 and also directed to plant 5 saplings in lieu of one tree. The amount was deposited by the owner. The copy of order dated 03-03-2026 is annexed herewith as **annexure R-17** and the receipt of the penalty paid by owner is **annexed as R-18**

In addition to this when complaint was made to the office of Municipal Corporation, Solan and the same was intimated for verification to the Range Officer, Solan, the



[Signature]
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Solan Forest Division

verification was done on the spot, statements of the husband of owner Sh.Arun Singla was also recorded, which was forwarded by Range Officer, Solan vide report dated 02-02-2026. The copy of report and statements are annexed herewith as **annexure R-19**.

7. That on the basis of record the replying respondent had did whatever was required to be done on the request of Commissioner, Municipal Corporation, Solan. Since, the area falls under the jurisdiction of Municipal Corporation, Solan, H.P. the replying respondent cannot be blamed for any alleged violations. It is further submitted that as per record entire allegations are far away from reality and it appears that some unknown persons have made the false complaint without verifying the true facts, hence this reply.

It is therefore very humbly prayed that cognizance may kindly be dropped against the replying respondent, in view of the submissions made above and in the interest of justice and fair play.

Place: *Solan*

Dated:- *27/12/26*



[Signature]
Dy. Conservator of Forest
Solan Forest Division

District Forest Officer, Solan

Through COUNSEL
ANIL JARYAL
Chamber No.109, Block-03
Delhi High Court.
Email: aniljaryal07@gmail.com

O.A No. 218/2026

STATE OF HIMACHAL PRADESH AND OTHERS.

I, Samir Raj son of Shri Anil Kumar Raj, aged about 35 years, presently posted at Divisional Forest Officer Solan, Tehsil and District Solan, H.P. do hereby solemnly affirm and declare that the accompanying preliminary submissions para No. 1 to 5 and written Statement Para No. 1 to 7 has been prepared and drafted by counsel at my instance and under my instructions. The contents of the same are true and correct to the best of my personal knowledge. No part of it is false and nothing has been concealed therefrom.

actarily and *[Signature]* who
-as signed in my presence

Verified at Solan on this 23...day of June, 2026.

Deponent of Forest
Solan Forest Division

either that the affidavit have been
admitted to be correct or explained to represent
the facts as understood by the defendant.

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Annexure-R-1



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To
The Municipal Corporation
Solan (H.P.)

Subject: Request for Permission / NOC for Cutting of Trees on Residential Plot.

Sir/Madam,

I, Ms. Sandeepika Goswami, D/o Mrs. Usha, through my GPA holder Mrs. Rajni Singla, resident of Solan (H.P.), would like to submit that I own a residential plot situated at Mauja Ser, Tehsil & District Solan (H.P.), pertaining to Khasra No. 1119/641/4, Khasra No. 1119/641/7 and Khasra No. 1119/641/8.

I intend to commence construction on the above-mentioned plot. However, there are 5 trees existing on the site, which are required to be removed to proceed with the construction work.

I, therefore, humbly request you to kindly arrange for a site inspection and grant the necessary permission / NOC for tree cutting at the earliest.

I shall be highly thankful for your prompt action in this matter.

Thanking you,

Yours faithfully,

Rajni
Ms. Sandeepika Goswami
Through GPA Holder: Mrs. Rajni Singla
R/o Tehsil & District Solan (H.P.)
Mobile: 9216509499

Superintendent *[Signature]*
Divisional Forest Officer
Solan Forest Division

Tree officer / Mr. Ram Singh Sir
[Signature]
16/04/2024

क्रमांक नं० नि० सी०-2023-23 * 3832
नगर निगम, सोलन जिला सोलन।
दि० 28/5/24

सेवा में

वन मण्डल अधिकारी
सोलन जिला सोलन

विषय

पेड़ काटने हेतु प्राप्त आवेदनो पर संयुक्त निरीक्षण बारे।

महोदय

उपरोक्त विषय के सम्दर्भ में इस कार्यालय को विभिन्न वार्डों से पेड़ काटने हेतु आवेदन प्राप्त हुए हैं जिनका संयुक्त निरीक्षण किया जाता आवश्यक है इसलिए संयुक्त निरीक्षण की तिथि 06.06.24 प्रति 10:00 बजे रखी गई है। आवेदकों का विवरण निम्न है।

क्रमांक	नाम व पता	पेड़ का नाम	संख्या
1	श्री लख राम वरिष्ठ सहायक कार्यालय अधीक्षण अभियंता सोलन लोक निर्माण विभाग सोलन	गुरबलिया	1
2	श्री रोहित शर्मा लक्ष्मी ट्रेडर्स नेरा विवंता मॉल सोलन (9418032650)	चील	9
3	श्रीमती रजनी R/तहसील & जिला सोलन (9216509499)	चील, दबदार	6
4	श्रीमती मायत्री चौपड़ा अपार्टमेंट देहली सोलन (9711147587)	चील	2
5	5 श्री रजनी देहली अपार्टमेंट देहली सोलन (9711147587)	चील	5
6	6 लक्ष्मी गली सोलन 8645000000	"	5
7	7 लक्ष्मी गली सोलन 8645000000	"	5
8	8 लक्ष्मी गली सोलन 8645000000	"	5

अतः आपसे निवेदन है कि उपरोक्त दिनांक व समय पर को अपने अधीन अधिकारी को पेड़ों के संयुक्त निरीक्षण के लिये नियुक्त करें।



भवदीय
वन अधिकारी
नगर निगम, सोलन
जिला सोलन हि०प्र०
दिनांक:

महोदय यथोपरी।

पृष्ठकन संख्या -

प्रतिवेदन - तहसीलदार, सोलन जिला सोलन को सूचनार्थ प्रेषित है।

वन परिक्षेत्र अधिकारी, सोलन जिला सोलन को सूचनार्थ प्रेषित है।

पटवारी नगर निगम सोलन जिला सोलन को सूचनार्थ प्रेषित है।

वृक्ष अधिकारी
नगर निगम, सोलन
जिला सोलन हि०प्र०

Superintendent
Divisional Forest Officer
Solan Forest Division

29/5/24
31/05/24

Consist No 1141 / R.O. dated 07/06/02
 Copy is forwarded to R.O. Solan for
 information & action.

Superintendent
 Divisional Forest Officer
 Solan Forest Division

11/6/02
 X. B. A.

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DATED. 06-06-2024

(3)

Detail of tree inspected in MC area solan

S.No.	Name and address of Applicant	Name of Ward	Mauza	Khasra no.	Species	Dia	Class	Purpose of felling	Remarks if any
1	Sh. Rohit Sharma Lachi Traders Meer village Main Solan	2	Sapron	488, 489, 494	Chil - 01 do - 02 do - 03 do - 04 do - 05	30-32 54-56 41-47 24-25 38-40	III II B II A II III	Land development.	
2	Sandip Singh Ganeswari (Land owners) Smt. Rajni R/o Forest Reach Kh and Pittsola Therwara G.P.A.	10	Ser Solan	119/64/1/1 119/64/1/2 119/64/1/8	① Decdar ② Decdar ③ Decdar ④ Decdar ⑤ Decdar	40-42 38-40 33-34 36-37 43-44	II A III III III II A	Development of land.	
3	Chandershekhari Sharma S/o Sh. Premchand Sharma R/o Karam Bhamra Kasai Vahi Gali Solan Teh & Dist Solan.	1	① Chum	Kh. No-26 29.	① Chil ② Chil ③ Chil ④ Chil ⑤ Chil	51-52 63-64 41-42 38-40 61-63	II B I A II A III II A	Development of field.	

20/6/24

20/6/24

Superintendent
Divisional Forest Officer
Solan Forest Division

Range Forest Officer
Forest Range, Solan (H.P.)

DATED. 06-06-2024

(3)

Detail of tree inspected in MC area solan

S.No.	Name and address of Applicant	Name of Ward	Mauza	Khasra no.	Species	Dia	Class	Purpose of felling	Remarks if any
1	Sh. Rohit Sharma Loni Fraders Near village Main Solan	2	Sapraon	488, 489, 494	Chil - do - do - do - do -	① 30-32 ② 54-56 ③ 46-47 ④ 24-25 ⑤ 38-40	-II -II B -II A -II -III	Land development.	
2	Smt. Rajni R/o Forest Road Teh and Distt Solan. Thamara G.P.A.	10	Ser Solan	119/64/14 119/64/17 119/64/18	① Decdar ② Decdar ③ Decdar ④ Decdar ⑤ Decdar	-40-42 -38-40 -33-34 -36-37 -43-44	-II A -II -II -II -II A	Development of land	
3	Chandlershekhari Sharma S/o Sh. Premchand Sharma R/o Kasari Bhumi Kasari Vati Gali Solan. Teh & Distt Solan.	1	J. J. J. J.	Kh. No-26 29.	① Chil ② Chil ③ Chil ④ Chil ⑤ Chil	-51-52 -63-64 -41-42 -38-40 -61-63	-II B -II A -II A -II -II A	Development of field.	

Sharma R/o
11 Waini Bati.

Range
Forest Officer

Range Forest Officer
Forest Range, Solan (H.P.)

Superintendent
Divisional Forest Officer
Solan Forest Division

प्राधिकरण समिति नगर निगम, सोलन की बैठक की कार्यवाही

आज दिनांक 21.10.2024 को नगर निगम पेड़ प्राधिकरण समिति की बैठक अध्यक्ष श्रीमती उषा शर्मा महापौर की अध्यक्षता में सम्पन्न हुई जिसमें निम्नलिखित निर्णय लिए गए :

प्रस्ताव संख्या: 30/2024 पेड़ों को काटने हेतु संयुक्त निरीक्षण रिपोर्ट बारे विचार ।

उपरोक्त विषय बारे समिति बैठक में श्री ओफिसर ने अवगत कराया कि पिछली बैठक के पश्चात कार्यालय में पेड़ काटवाने हेतु कुल 5 आवेदन प्राप्त हुए हैं जिनका संयुक्त निरीक्षण कमेटी द्वारा निरीक्षण किया गया । सभी आवेदनों पर पेड़ प्राधिकरण समिति की बैठक में 5 केस जिसमें संयुक्त निरीक्षण कमेटी द्वारा सिफारिश की जाती है, का व्यौरा और टिप्पणी निम्नलिखित है:-

क्रम	नाम व पता	वार्ड नं०	मौजा	खसरा नं०	पेड़	संख्या	श्रेणी	टिप्पणी
✓	श्री रोहित शर्मा रक्ष्मी ट्रेडर्स निकट विजयन्ता माला सोलन ।	2	सपरून	488, 489 व 494	चील	5	III-2 IIB-1 IIA-1 IV-1 ✓	मौका पर पेड़ चार निर्माण के संरक्षण में आ रहे हैं। इसलिए समिति इन्हें काटने की सिफारिश करती है ।
2	श्रीमती संदीपना गौस्वामी बाया जी. पी.ए. श्रीमती रजनी फॉरेस्ट रोड सोलन ।	10	सेर सोलन	119/641 /4, 119/641 /7, 119/641 /8	देवदार	5	III-3 IIA-2	मौका पर पेड़ चार निर्माण के संरक्षण में आ रहे हैं। इसलिए समिति इन्हें काटने की सिफारिश करती है ।
3	श्री चन्द्रशेखर शर्मा पुत्र श्री प्रेम चन्द शर्मा कर्म भूमि कसाई गली सोलन ।	1	देहू	26 व 29	चील	5	IIB-1 IIA-1 IA-2 III-1	मौका पर पेड़ चार निर्माण के संरक्षण में आ रहे हैं। इसलिए समिति इन्हें काटने की सिफारिश करती है ।
4	श्री मोहुल गुप्ता पुत्र श्री पंकज गुप्ता मुख्य भवन राजगढ़ रोड सोलन ।	16	आँजी	1277/45 5/196, 1252/19 5	चील	3	IV-3	मौका पर पेड़ चार निर्माण के संरक्षण में आ रहे हैं। इसलिए समिति इन्हें काटने की सिफारिश करती है ।
5	शिवालिक बोथनेटल	17	बसाल	856/2/1, 889/268	पपुलर	5		नगर निगम द्वारा

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	द्वारा प्रस्तावित पार्क बनाने के लिए पेड़ काटने बारे ।	पति कथेड़	/8/1				सिमांतिक बांधोटा के सहयोग से पार्क निर्माण के संरेखण में आ रहे हैं इसलिए समिति इन्हें काटने की सिफारिश करती है
6	चिलडून पार्क में 2 पेड़ों की छांग करें	कथेड़	351,355 356,35 7,358	शरू	5	VI-5	कांट छांट करने बारे
7	जवाहर पार्क में 6 पेड़ों की छांग करें	जवाहर पार्क	490,486	जगरिपडा तुन्नी	4 1	IIA-2 IV-2 IIA-1	कांट छांट करने बारे

इस बारे समिति द्वारा निर्णय लिया गया कि उक्त केसों में सरकार से स्वीकृति ली जाए ।

प्रस्ताव संख्या: 31/2024 चिलडून पार्क व मोहन पार्क में पेड़ों की छांग करने बारे विचार ।

उपरोक्त विषय बारे समिति को अवगत करवाया गया कि चिलडून पार्क व जवाहर पार्क में कुछ पेड़ बहुत बड़े हैं जिसकी छांग की जानी आवश्यक है ताकि पार्क में नये लगाए गए पौधों की बढ़ौतरी में बाधा न आए । इस बारे समिति द्वारा दोनों पार्कों में पांच पांच पेड़ों की छांग नियमानुसार की जाने स्वीकृति प्रदान की गई

प्रस्ताव संख्या: 32/2024 जवाहर पार्क में पेड़ों के अवैध कटान करने बारे ।

इस बारे समिति को अवगत करवाया गया कि पिछली बैठक में पेड़ समिति द्वारा दोषी को जुर्माना जमा करवाने बारे नोटिस देने के आदेश दिए गए थे । जिस बारे दो ठेकेदारों श्री मंगलेश्वर शर्मा व शाहजहाँ को राशि जमा करवाने बारे नोटिस दिए गए थे । परन्तु अभी तक उनके द्वारा जुर्माना राशि जमा नहीं करवाई गई । समिति द्वारा निर्णय लिया गया कि दोनों ठेकेदारों के बिलों से कटीती की जाए ।

प्रस्ताव संख्या: 33/2024 श्रीमती ममता कुमारी वार्ड नं-2 के पेड़ों की छांग करने बारे आवेदन पर विचार ।

इस बारे समिति द्वारा विस्तृत चर्चा उपरान्त श्रीमती ममता कुमारी को एक पेड़ की छांग करने बारे स्वीकृति प्रदान की गई ।

Superintendent
Divisional Forest Officer
Solan Forest Division

महापौर, नगर निगम सोलन

6
17

Format

(11)

S.No	Type of Trees	No of Trees on Govt. Land	No of Trees on private Land	Total number of trees,
1	Fallen	-	-	-
2	Dry standing Trees	-	-	-
3	For Lopping / Purning	10	-	10
4	Green dangerous trees	-	-	-
5	For Development	5	18	23
Grand Total		15	18	33

1. Mayor (Chair Person)

2. Commissioner (M.C. Solan)

3. Distt Horticulture officer
HORTICULTURE DEVELOPMENT OFFICER
DEVELOPMENT BLOCK SOLAN
SOLAN DISTT. SOLAN H.P.

4. Councillor ward no 17 (M.C Solan)

5. Divisional Forest Officer/tree Officer (M.C. Solan)

Superintendent
Divisional Forest Office
Solan Forest Division

(7)

No: MCS/Tree-2024 9543
Office of the Municipal Corporation Solan
Date: 29-11-2024

To

The Director
Urban Development,
Shimla H.P

Subject: - Regarding approval for felling of Trees in M.C area

Sir,

Please find enclosed herewith the list of trees for felling along with Resolution No. 30/2024 Dated: 21/10/2024 of the Tree Authority Committee, Municipal Corporation Solan for conveying the necessary approval from the Government of Himachal Pardesh.

It is therefore, requested that the sanction /approval may kindly be accorded at the earliest please.

Encl: As above

Yours faithfully

Superintendent
Divisional Forest Office,
Solan Forest Division

Joint Commissioner
Municipal Corporation
Solan H.P

o/c

No. UD- F(4)-9/2022
Government of Himachal Pradesh
Department of Urban Development

From

The Principal Secretary (UD) to the
Government of Himachal Pradesh

The Director of Urban Development
Palika Bhawan, Talland, Shimla-2, H.P

Dated: Shimla-2 the,

6th February, 2025

Subject: - Regarding approval for felling of Trees in M.C. area.

Sir,

I am directed to refer your letter No. UD-H(C)(17)-2/2002-II-22342-43 dated 16th December, 2025 on the subject cited above and to convey the approval of the Government for felling/removal/lopping of trees in the limits of the Solan Municipal Corporation in respect of 33 trees both on Government and Private land, the detail of which is as under :-

S. N.	Type of Trees	No of Trees on Govt. Land	No. of trees on Private Land	Total number of trees
1.	Fallen Trees	--	--	--
2.	Dry Standing Trees	--	--	--
3.	For Lopping/Pruning	10	--	10
4.	Green Dangerous Trees	--	--	--
5.	For Development activity (Green/Dry standing trees)	5	18	23
G.Total		15	18	33

You are, therefore, requested to take further necessary action in the matter accordingly.

Yours faithfully,

Commissioner
Joint Commissioner

(Saurabh Jassal)

Special Secretary (UD) to the
Government of Himachal Pradesh

Superintendent
Divisional Forest Officer
Solan Forest Division

Superintendent

18/02/25

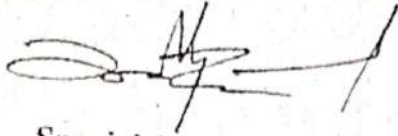
24/02/25

Endst. No. UD-F(4)-9/2022 Dated Shimla-2, the

6th February, 2025

Copy forwarded to the Commissioner, Municipal Corporation Solan, w.r.t. his letter No. MCS/Tree-2024-9543 dated 29th November, 2024 for information, please.

Superintendent
Divisional Forest Office
Solan Forest Division


Special Secretary (UD) to the
Government of Himachal Pradesh

OFFICE ORDER

In Exercise of the power vested under section 345 Of H.P Municipal Corporation Act, 1994, and in pursuance of the approval by Special Secretary (UD) to the Director of Urban Development Palika Bhawan Talland vide letter No. UD-F(4)-9/2022 dated 6 February 2025 and vide endst. No UD-F(4)-9/2022, 6 February 2025 to Commissioner Municipal Corporation Solan the felling of following trees permission is here by accorded in favour of Smt. Sandipna Goswami C/O G.P.A. Smt. Rajni Singla W/O Sh. Arun Singla Mauja ser Solan.

Name Of Applicant & Address	Area Where the tree is situated				Detail of tree to be felled		
	Ward no	Khasra No	Mauja	Landmark	Species	No of Trees	Status
Smt. Sandipna Goswami C/O G.P.A. Smt. Rajni Singla W/O Sh. Arun Singla Mauja ser Forest road Solan.	10	1119/641	Ser Solan	Forest road Solan	Deodar - III	3	Development of Plot
		41/7, 1119/641/8			Deodar - IIA	2	

The Permission is subject to the following terms & conditions

- 1 The permission will remain valid for 180 days only.
- 2 The Applicant has to pay the requisite application & felling fee in the o/o The Municipal Corporation, Solan.
- 3 The Videography of felling may be carried out by applicant & submit soft copy in MC Office.
- 4 Solan Municipal Corporation will not be liable to any damage during the execution of the trees or any dispute during such felling.
- 5 The extracted material shall not be allowed to be sold in any case.
- 6 Transportation & extraction shall not be allowed before sunrise or after sunset.
- 7 The owner have to plant & maintain at least 30 trees in lieu of one felled tree within 60 day on his own land or adjoining govt. land after completing the requisite codal formalities as per the relevant rules & regulation.
- 8 The Applicant have to submit undertaking regarding felling of trees as permitted and plantation done in lieu of felling.

Received
15/03/25
9216509499

25500/2
Rw 857/3047 15/3/25

Tree Officer
Municipal Corporation
Solan.

Superintendent
Divisional Forest Officer
Solan Forest Division

15-3-2025

49

- Copy to: Chairperson Tree Authority MC Solan for information please
- Copy to: Commissioner MC Solan for information please.
- Copy to: D.F.O. Solan for information & necessary action please please.
- Copy to: D.M.HPSFDC, Solan for necessary action please.

Superintendent
Divisional Forest Office
Solan Forest Division

Tree Officer
Municipal Corporation
solan.

8348
26.10.2024

To

Municipal Corporation
Solan (H.P.)

Subject: Request for Permission / NOC for Cutting of Trees on Residential Plot.

Sir/Madam,

I, Ms. Sandeepika Goswami, D/o Mrs. Usha, through my GPA Holder Mrs. Rajni Singla, resident of Solan (H.P.), would like to submit that I own a residential plot situated at Mauja Ser, Tehsil & District Solan (H.P.), measuring 239.00 sq. meters, pertaining to Khasra No. 1119/641/5.

I intend to commence construction on the above-mentioned plot. However, there are 4 trees existing on the site, which are required to be removed to proceed with the construction work.

I, therefore, humbly request you to kindly arrange for a site inspection and grant the necessary permission / NOC for tree cutting at the earliest.

I shall be highly thankful for your prompt action in this matter.

Thanking you,

Yours faithfully,

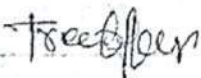


Ms. Sandeepika Goswami

Through GPA Holder: Mrs. Rajni Singla

R/o Tehsil & District Solan (H.P.)

Mobile: 9216509499



Superintendent 
Divisional Forest Officer
Solan Forest Division

-20-

Annexure R9

क्रमांक : नं० नि० सो०-2022-23-9928 दि० 12/12/24
कार्यालय नगर निगम, सोलन जिला सोलन।

A - 32

सेवा में,

वन मण्डल अधिकारी,
सोलन जिला सोलन

विषय:

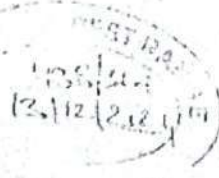
पेड़ काटने हेतु प्राप्त आवेदनो पर संयुक्त निरीक्षण बारे।

महोदय,

उपरोक्त विषय के सन्दर्भ में इस कार्यालय को विभिन्न वार्डों से पेड़ काटने हेतु आवेदन प्राप्त हुए हैं जिनका संयुक्त निरीक्षण किया जाना आवश्यक है इसलिए संयुक्त निरीक्षण की तिथि 19-12-024 प्रातः 10.00 बजे रखी गई है। आवेदकों का विवरण निम्न है।

क्रमांक	नाम व पता	पेड़ का नाम	संख्या
1	पुलिस अधीक्षक सोलन जिला सोलन	सफेदा	5
2	श्रीमति सन्दीपना पुत्री उपा मार्फत रजनी सिंगला वार्ड नं० 10 टैंक रोड सोलन। मु०नं० 9872827610	देवदार	6
3	श्री कृष्ण कुमार गुप्ता 19 ए पॉम्पहाउस रोड सपरून सोलन वार्ड नं० 2 मु०नं० 9805737032	फलदार	1
4	श्रीमति मधु मार्फत Present Member Sectary SMC GMS Raboun ward NO 16 Solan मु०नं० 8219540155 (Nisha)		
5	श्री सजीव कुमार गुप्ता पुत्र बालक राम गुप्ता दिहुँ घाट सोलन वार्ड नं० 1 मु०नं० 9816800087	तुनि का पेड़	1
6	पंकज चौहान पुत्र प्रताप सिंह चौहान राजगडरोड सोलन मार्फत विनीत कुमार		1
7	श्री भानु उदेय पुत्र ओपी वर्मा 153 पार्क वियु सोलन	सुन्ना पेड़	1
8	श्री विजय कुमार कौशल मार्फत पि०सि० नाग कोटेज ठोडो सोलन मु०नं० 9999703350	झांग करवाने बारे	
9	डॉ० अनील बंसल व नरेश कुमार नजदीक अभित अपाटगेट सोलन मु०नं० 9816025018	झांग करवाने बारे	

अतः आपसे निवेदन है कि उपरोक्त दिनांक व समय पर को अपने अधीन अधिकारी को पड़ो के संयुक्त निरीक्षण के लिये नियुक्त करें।



भवदीय
वृक्ष अधिकारी
नगर निगम, सोलन
जिला सोलन हि०प्र०
दिनांक :-

सहायक यथोपरी।

पृष्ठांकन संख्या :-

प्रतिलिपि :- 1 तहसीलदार, सोलन जिला सोलन को सूचनार्थ प्रेषित है।

2 जून परिक्षेत्राधिकारी, सोलन जिला सोलन को सूचनार्थ प्रेषित है।

3 पटवारी नगर निगम सोलन जिला सोलन को सूचनार्थ प्रेषित है।

वृक्ष अधिकारी
नगर निगम, सोलन
जिला सोलन हि०प्र०

Superintendent
Divisional Forest Office
Solan Forest Division

पुनर्गठन संख्या 5286 दिनांक 16-12-2004

प्रतिनीति वठपठ अंतर्गत जो सुपना बंध
 लावला जावानी देव प्रेषित है। उपरोक्त मामले में दिनांक
 19/12/2004 को 10-00 बजे संयुक्त निरीक्षण नगर निगम के
 आन पक्ष में किया जाया है जो कि पर पट्टे व नगर निगम को
 सौंपा जाये।

Superintendent
 Divisional Forest Office
 Solan Forest Division

वठपठ अंतर्गत

(19)

Sl. No.	Name and address of applicant	Name of ward	Area	Detail of tree inspected in MC area Solan			Class	Purpose of felling	Remarks if any
				Kharab	Species	Dist			
1	Santew Kumar Gupta s/o Sh. Balak Ram Gupta Schughat Solan	ward no-1	Gadog	245/85/41	Tinu (45)	47-48	IIA	Development of plot	
2	Krishan Kumar Gupta	ward no-2	Sapruon	792/1	Feguda (DS)	46-47	IIA	Dangerous	
3	Superintendent of Police, Police Line	ward no-3	Basal Patti Kathod		(1) Safedo (45) 46-47 (2) -do- (45) 45-46 (3) -do- (45) above 100 (4) -do- (45) 37-38 (5) -do- (45) 42-43		IIA IIA above ID III IIA	Dangerous 2 life & property.	
4	Sh. Bhanu Uday s/o Sh. OP Verma House No. 153	ward no-6	Tamhar Park.		(1) Bottle Brush (DS)	18-19	V	Dangerous	
5	Smit Sandeepha D/o Usha Maylat Rajni Singla Tank Road Solan.	ward no-10	Ser Solan	640, 119/64/5	(1) Decal (45) 42-43 (2) B/L (45) 32-33 (3) Decal (45) 36-37 (4) -do- (45) 30-31		IIA III III III	Development of plot.	
6	Sr. Navash Kumar Bansal Near Anit Apartments, The Mall Road	ward no-12	Thodo Solan		(1) Jacaranda (45) (2) Kwak (45)			Knopping required	Land Owner's NOC Required.

Superintendent
Divisional Forest Officer
Solan Forest Division

[Signature]
Ramesh B. D.

[Signature]
RFO Solan

Detail of tree inspected in MC area Solan								
Name and address of applicant	Name of ward	Area	Khasra no.	Species	Dia	Class	Purpose of felling	Remarks if any
1. Smt. Kanta Devi D/o Man Bahadur R/o Kanta Niwas ward No-1 Dehungkot Solan Teh. & Distt Solan	Ward No-1	Dehung	1263/1148/441 1264/1148/441 12349/1254/1145 438.	(1) Chil (45) (2) Chil (45) (3) Chil (45) (4) Chil (45)	30-31 32-33 39-40 30-31	III III III III	development of plot	
2. Sh. S.S. Panwar R/o Satya Bhawan Bishraban colony ward no-11 Lower Seri Solan	ward no-11	Seri Solan Lower Lend		(1) Poplar (GS) (2) Poplar (45) (3) -do- (4) -do- (5) -do- (6) Eucalyptus (GS)	66-75 57-64 49-53 42-46 44-48 67-82	IB IA IB IIA IIA IB	Dangerous to life & property	
3. Sh. Pankaj Chauhan S/o Lt. Sh. Pralip Singh Chauhan R/o Pankaj Villa Rajgarh Road Near DIET Friends Colony Solan Teh. & Distt Solan	ward No-11	Shamla	267/4	(1) Chil (45)	40-41	IIA	dangerous to life & property	
1. Lt. Gen. Pradeep Khanna R/o Krishan Niwas Deonghad PO Saffron Solan	ward No-1	Deonghad		(1) Chil (GS)	51-52	IIIB	Dangerous to life and property	

Sh. Pankaj
11/11/2018
i/c Solan

Superintendent
Divisional Forest Officer
Solan Forest Division

Range Officer
Forest Range, Solan (H.P.)

-23

Annexure - R-11

No: MCS/Tree-2024-25- 3519
Office of the Municipal Corporation Solan
Date: 22/03/25

To

The Director
Urban Development,
Shimla H.P

Subject: - Regarding approval for felling of Trees in M.C area

Sir,

Please find enclosed herewith the list of trees for felling along with Resolution No. 34 /2025 Dated: 11/02/2025 of the Tree Authority Committee, Municipal Corporation Solan for conveying the necessary approval from the Government of Himachal Pradesh.

It is therefore, requested that the sanction /approval may kindly be accorded at the earliest please.

Encl: As above



Yours faithfully


Joint Commissioner
Municipal Corporation
Solan H.P


Superintendent
Divisional Forest Office
Solan Forest Division

9/10

पेड़ प्राधिकरण समिति नगर निगम, सोलन की बैठक की कार्यवाही

आज दिनांक 11.02.2025 को नगर निगम पेड़ प्राधिकरण समिति की बैठक अध्यक्ष श्रीमती ऊषा शर्मा महापौर की अध्यक्षता में सम्पन्न हुई जिसमें निम्नलिखित निर्णय लिए गए :

प्रस्ताव संख्या: 34/2025 पेड़ों को काटने हेतु संयुक्त निरीक्षण रिपोर्ट बारे विचार ।

उपरोक्त विषय बारे समिति बैठक में श्री ऑफिसर ने अवगत करवाया कि पिछली बैठक के पश्चात कार्यालय में पेड़ कटवाने हेतु कुल 10 आवेदन प्राप्त हुए हैं जिनका संयुक्त निरीक्षण कमेटी द्वारा निरीक्षण किया गया । सभी आवेदनों पर पेड़ प्राधिकरण समिति की बैठक में 10 केस जिसमें संयुक्त निरीक्षण कमेटी द्वारा सिफारिश की जाती है, का ब्यौरा और टिप्पणी निम्नलिखित है:-

क्रम	नाम व पता	वार्ड नं०	मौजा	खसरा नं०	पेड़	संख्या	श्रेणी	टिप्पणी
1	श्री संजीव कुमार गुप्ता पुत्र श्री बालक राम गुप्ता देहूवाट सोलन ।	1	गड़होथ	245/85/41	तुन्नी	1	IIA	मीका पर पेड़ घर निर्माण के संरक्षण में आ रहे हैं। इसलिए समिति इन्हें काटने की सिफारिश करती है ।
2 ✓	श्री कृष्ण कुमार गुप्ता पावर हाउस रोड़ सोलन	2	सपरून	792/1	फेगड़ा	1	IIA	जान व माल का खतरा। पेड़ों को काटने की स्वीकृति प्रदान की जाती है ।
3	पुलिस अधीक्षक पुलिस लाइन सोलन ।	3	बसाल पति कथेड़		सफेदा	5	IIA-3 III-1 ID-1	जान व माल का खतरा। पेड़ों को काटने की स्वीकृति प्रदान की जाती है ।
4 ✓	श्री भानु उदय पुत्र श्री ओ.पी.वर्मा हाउस नं 153 वार्ड नं -6 जवाहर पार्क सोलन ।	6	जवाहर पार्क		बोटल ब्रश (डी.एस)	1	V	जान व माल का खतरा। पेड़ों को काटने की स्वीकृति / प्रदान की जाती है ।
5 ✓	श्रीमती संतोषिका पुत्री श्रीमती ऊषा	10	सेर सोलन	640	देवदार	4	IIA-1 III-3	मीका पर पेड़ घर निर्माण के

	माफत रजनी सिंगला टैक रोड सोलन ।				चौड़ी पाती			संरक्षण में रहे हैं। इसलिए समिति इन्हें काटने की सिफारिश करती है ।
6	श्री नरेश कुमार बंसल निधर अमिता अपार्टमेंट सी भाल रोड सोलन ।	12	लोडी		जवनगंडा व खिड़क	2		कांट छांट करने बारे
7	श्रीमती कांता देवी पुत्री श्री भन बहापुर कांता निवास वार्ड नं-1 देहुँघाट सोलन ।	1	देहुँ	1263/11 48/441, 1264/11 48/441 व 1349/12 54/1145 /438	चील	4	III	मौका पर पेड़ घर निर्माण के संरक्षण में आ रहे हैं। इसलिए समिति इन्हें काटने की सिफारिश करती है ।
8	श्री एस. एस. पंचर सत्या भवन बुनसावन कलौनी वार्ड नं-11 लोअर सेरी सोलन ।	11	सेर सोलन	सरकारी भूमि	पपुलर सफेस	5 1	IA-1 IB-2 IIB-1 IIA-2	जान व माल का खतरा। पेड़ों को काटने की स्वीकृति प्रदान की जाती है ।
9	श्री पंकज चौहान पुत्र स्व० श्री प्रताप चौहान पंकज धिला राजगढ़ रोड सोलन ।	11	शामती	267/4	चील	1	IIA	जान व माल का खतरा। पेड़ों को काटने की स्वीकृति प्रदान की जाती है ।
10	श्री प्रदीप खन्ना कृष्णा निवास देहुँघाट सोलन ।	1	देहुँघाट		चील	1	IIB	जान व माल का खतरा। पेड़ों को काटने की स्वीकृति प्रदान की जाती है ।

प्रस्ताव संख्या: 35/2025 जवाहर पार्क में पेड़ों के अवैध कटान पर दिए गए नोटिस बारे।
चर्चा ।

उपरोक्त विषय बारे श्री मंगलेश्वर शर्मा व श्री शाहजहाँ ठेकेदार को पत्र संख्या 5159 व 5160 दिनांक 18.07.2024 के तहत नोटिस दिया गया था जिस बारे श्री शाहजहाँ ठेकेदार से जवाब प्राप्त हुआ है कि जवाहर पार्क में 6 पेड़ जो काटे गए हैं उनका जुर्माना 28246/-रु० नगर निगम द्वारा लगाया गया है । उस जुर्माने को मेरे द्वारा किए गए कार्यों के बिलों से काट दिए जाएं । इस बारे समिति द्वारा निर्णय लिया गया कि नगर निगम लेखा शाखा को आदेश दिए जाते हैं कि वह मु०-28246/-रुपये को वसूली कर आगामी बैठक में प्रस्तुत करें ।

Superintendent
Divisional Forest Officer
Solan Forest Division

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प्रस्ताव संख्या: 36/2025

सैट लुक्स द्वारा अवैध रूप से छांग करने बारे चर्चा ।

उपरोक्त विषय बारे वन विभाग व नगर निगम संयुक्त निरीक्षण की रिपोर्ट प्रस्तुत की गई जिसमें सैट लुक्स स्कूल द्वारा तीन पेड़ों की पूर्णतया कट छांट अवैध रूप से की गई । इस बारे समिति द्वारा निर्णय लिया गया कि अवैध कटान के लिए सैट लुक्स स्कूल को तीन पेड़ों का जुर्माना लगा कर बसूला जाए तथा उन्हें नोटिस दिया जाए कि वे एक पेड़ के बदले पांच पेड़ लगाएंगे व उनकी देखरेख करेंगे ।

प्रस्ताव संख्या: 37/2025

शहर में विभिन्न वार्डों में खतरनाक पेड़ों की निशानदेही बारे ।

समिति द्वारा निर्णय लिया गया कि संयुक्त निरीक्षण समिती शहर में विभिन्न वार्डों का निरीक्षण कर जो पेड़ सरकारी भूमि व सड़क के किनारे पर है व जिनसे जान व माल का खतरा है ऐसे पेड़ों की निशानदेही कर आगामी बैठक में प्रस्तुत करेंगे ।

Superintendent
Regional Forest Office
Nagpur Forest Division

U. Sharma
महामोहर,
नगर निगम सोलन

-27-

Format

(29)

S.No	Type of Trees	No Of Trees on Govt. Land	No Of Trees on Private Land	Total number of trees
1	Fallen	-	-	-
2	Dry Standing Trees	-	-	-
3	For Lopping/Pruning	-	2	2
4	Green dangerous Trees	12	3	15
5	For Development activity	-	9	9
G. Total		12	14	26

1. Mayor (Chair Person)

2. Commissioner (M.C Solan)

3. Distt Horticulture Officer

4. Councillor (M.C Solan)

5. Divisional Forest Officer (Tree Officer)

Superintendent
Divisional Forest Office
Solan Forest Division

No. UD-F(4)-9/2022
Government of Himachal Pradesh
Department of Urban Development

From

The Principal Secretary (UD) to the
Government of Himachal Pradesh

To

The Director of Urban Development
Palika Bhawan, Talland, Shimla-2, H.P.

Dated: Shimla-2 the,

21 June, 2025

Subject: - Regarding approval for felling of Trees in M.C. area.

Sir,

I am directed to refer your letter No. UD-H(C)(17)-2/2002-II-1444-45 dated 17th June, 2025 on the subject cited above and to convey the approval of the Government for felling/removal/lopping of trees in the limits of the Solan Municipal Corporation in respect of 26 trees both on Government and Private land, the detail of which is as under :-

S. N.	Type of Trees	No of Trees on Govt. Land	No. of trees on Private Land	Total number of trees
1.	Fallen Trees	--	--	--
2.	Dry Standing Trees	--	--	--
3.	For Lopping/Pruning	--	2	2
4.	Green Dangerous Trees	12	3	15
5.	For Development activity (Green/Dry standing trees)	--	9	9
G.Total		12	14	26

You are, therefore, requested to take further necessary action in the matter accordingly.

Yours faithfully,


(Saurabh Jassal)
Special Secretary (UD) to the
Government of Himachal Pradesh

Superintendent
Divisional Forest Officer
Solan Forest Division

OFFICE ORDER

In Exercise of the power vested under section 345 Of H.P Municipal Corporation Act, 1994 and in pursuance of the approval by Special Secretary(UD) to the Govt. of H.P vide letter No. UD-F(4)-9/2022 dated June 2025 and vide Enst. No UD-F(4)-9/2022 dated Shimla 21st June 2025 to Commissioner, MC Solan. The felling of trees permission is hereby accorded in favour of Smt. Sandipika D/O Smt. Usha C/O Smt. Rajni Singla ward No .10. Tehsil & Distt. Solan . H.P.

Name Of Applicant & Address	Area Where the tree is situated				Detail of tree to be felled		
	Ward no	Khasra No	Mauja	Landmark	Species	No of Trees	Status
Smt. Sandipika D/O Smt. Usha C/O Smt. Rajni Singla ward No .10. Tehsil & Distt. Solan H.P.	10	640, 1119/41/5	Ser solan	Near Shimla Vet. Tank road Solan.	Devdar B/L	3 1	Development of Plot

The Permission is subject to the following terms & conditions

- 1 The permission will remain valid for 180 days only.
- 2 The Applicant has to pay the requisite application & felling fee in the o/o The Municipal Corporation, Solan.
- 3 The Videography of felling may be carried out by applicant & submit soft copy in MC Office.
- 4 Solan Municipal Corporation will not be liable to any damage during the execution of the trees or any dispute during such felling.
- 5 The extracted material shall not be allowed to be sold in any case.
- 6 Transportation & extraction shall not be allowed before sunrise or after sunset.
- 7 The owner have to plant & maintain at least 30 trees in lieu of one felled tree within 60 day on his own land or adjoining govt. land after completing the requisite codal formalities as per the relevant rules & regulation.
- 8 The Applicant have to submit undertaking regarding felling of trees as permitted and plantation done in lieu of felling.

22000/-
869/9404 11.9.25
86

Tree Officer
Municipal Corporation
Solan.

Enst. No: 7959 to 7961

Dated - 11-9-25

Copy to: Chairperson Tree Authority MC Solan for information please.
Copy to: Commissioner MC Solan for information please.

Recd
Beawer
11/09/25

Tree Officer
Municipal Corporation
Solan.

Superintendent
Divisional Forest Office
Solan Forest Division

No. MC/SLN/Tree Authority/2025 876
Office of the Municipal Corporation Solan,
Dated: - 04-02-2026

To

Sh. Arun Singla
S/o. Late Sh. Amrit Lal Singla
R/o Village bayela, P.O. Mashiwar
Tehsil & District Solan.

Subject:

Show cause Notice against violation of Chapter XX of Municipal Corporation Act 1994

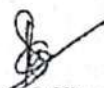
Memo

Whereas, all the citizens, including the residents of Solan Municipal Corporation are bound to preserve the trees and not to cause damage to any tree, in any manner whatsoever, so as to enable them grow in proper and natural manner.

Whereas, as per section - 339 (Chapter XX of the HP Municipal Corporation Act 1994) "No person shall cut, damage, destroy, fell or remove any tree of the prescribed class, whether included in private holding or not, within the jurisdiction of the Municipal Corporation, except with prior permission obtained from the State Government under the provisions made in this chapter or any rules made there under".

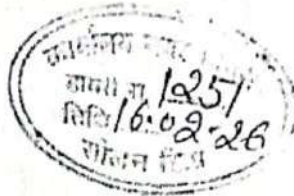
Whereas it has come to the notice of the undersigned that you (yourself or through your agents or from hired laborer's etc) have failed to preserve the trees located on private land on Khasra No.1119/641/5, 640, (Jamabandi enclosed) forest road, Mauza Ser Solan, ward No. 10 and has caused to fell 2 trees of deodar without permission of competent authority which is violation of section 339 & 352 (Chapter XX of the HP Municipal Corporation Act 1994) and any other corresponding laws in force.

Therefore, keeping in view the facts as mentioned above & phenomenon of natural justice, I hereby serve upon you to show cause as to why further legal action/proceedings should not be initiated against you. You are hereby directed to file reply of this notice within 10 days after the receipt of this notice. You are further directed to appear in person before undersigned on 16-02-2026 at 11 AM in MC Office Solan. In case of non-appearance, further action /proceedings will be ex-parte.


Tree Officer
Solan Municipal Corporation


Superintendent
Divisional Forest Office
Solan Forest Division

Date: 14/02/26



The Tree Officer
Municipal Corporation Solan
Solan, Himachal Pradesh

Subject: Reply to Show Cause Notice No. MC/SLN/Tree Authority/2025/876 dated 04.02.2026

Respected Sir/Madam,

With due respect, I submit this reply to the show cause notice issued to me under Section 339 & 352 of the HP Municipal Corporation Act, 1994.

1. That I had obtained valid prior permission from the competent authority for felling of trees standing on my private land in Khasra No. 1119/641/5, 640, Mauza Ser Solan, Ward No. 10. A copy of the permission is enclosed herewith for your kind reference.
2. That while felling the permitted tree, despite taking reasonable care and precautions, the tree accidentally fell onto two nearby deodar trees due to its height and slope of the land. As a result, those two trees were severely damaged and partially uprooted.
3. That the fallen and damaged trees blocked the adjoining road and created an immediate safety hazard for pedestrians and vehicles. Considering the risk to public safety and obstruction to movement, it became necessary to cut and remove the damaged trees to clear the road.
4. That the said action was taken purely under unavoidable and emergent circumstances to prevent danger to life and property. There was no intention whatsoever to violate any provision of law or to cut any tree without permission.
5. That I have always respected environmental laws and have never willfully caused damage to any tree. The incident occurred purely due to unforeseen circumstances during execution of permitted work.

In view of the above facts, I humbly request your good office to kindly consider the matter sympathetically and drop the proposed legal proceedings against me, as there was no deliberate violation on my part.

I assure the authorities of my full cooperation in this matter.

Thanking you.

Yours faithfully,

Arun Singla
Village Bayela, P.O. Mashlvar
Tehsil & District Solan

Commissioner
Joint Commissioner
Superintendent

Superintendent
Divisional Forest Officer
Solan Forest Division

No. MCS/Tree-2026

Office of Municipal Corporation Solan

Solan dated.....

No. 1/2026

Dated. 03-03-2026

Whereas Smt. Rajni Singla wife of Sh. Arun Singla S/o. Late Sh. Amrit Lal Singla R/o Village Bayela, P.O. Mashiwar Tehsil & District Solan is in possession of land bearing Khasra No. 1119/641/5, 640, 1119/641/4, 1119/641/7, 1119/641/8 in Mauza Ser at Forest road Ward No.10.

Whereas on receiving the complaint, forest officials visited the site on Forest road and found that two deodar trees were felled & sawn on a private land. The owner of the land was contacted but was unavailable. Whereas subsequently on 28-01-2026 the site was jointly checked by forest officials and officials from MC Solan along with the owner of the land & the timber of the 2 deodar trees were lying on spot.

Whereas Sh. Arun Singla S/o. Late Sh. Amrit Lal Singla R/o Village Bayela, P.O. Mashiwar Tehsil & District Solan in his statement to the inspecting team have stated that his wife Smt. Rajni Singla had obtained permission to fell 5 trees vide MC letter No. MCS/Tree-2025-3185 dated 15-03-2025 and 4 trees vide MC letter no. MCS/Tree -2023-7959 dated 11-09-2025. That on dated 25-01-2026 he had engaged the laborers to fell the permitted tree and during such felling the tree felled on the adjoining two deodar trees which were damaged. Because of this the adjoining road was blocked and to clear the road he had to cut the damaged trees into logs.

That he had cut these two trees without any permission from the competent authority.

Whereas all the timber had been recovered on spot and seized by officials of forest department and given in the custody of Sh. Ram Singh, Supervisor MC Solan.

Whereas the timber is confiscated in the name of MC Solan as per the provisions of HP MC Act 1994.

Whereas letter vide this office Memo no MC Solan/ Tree-2025 /883 dated 04-02-2026 was written to Superintendent of Police, Solan for taking immediate necessary action under the relevant provisions of IPC, prevention of damage to public property or any other provision of law/act as applicable in this case.

Whereas show cause notice under section 339 and 352 of Chapter XX of HPMC Act 1994 was issued to Sh. Arun Singla S/o. Late Sh. Amrit Lal Singla R/o Village Bayela, P.O. Mashiwar Tehsil & District Solan wherein he had replied that while felling the permitted tree, despite taking reasonable care the tree accidentally fell onto two nearby deodar trees due to its height and slope of the land. As a result, the trees were damaged. The fallen and damaged trees blocked the adjoining road. Considering the obstruction caused to the pedestrians & vehicles it became necessary to cut and remove the damaged tree to clear the road.

Whereas as per section 352 of HPMC Act, 1994 "whoever falls or abets the falling of any tree or causes any tree to be felled in contravention of the provisions of chapter XX or any rules made there under without any reasonable excuse, fails to comply with any order issued or conditions imposed by the tree officer or any other officer subordinate

Superintendent
Divisional Forest Officer
Solan Forest Division

to him in the discharge of their functions under the provisions of chapter XX shall on conviction be punished with imprisonment which may extend to two years or with fine of ten thousand rupees or both".

Therefore, now, in exercise of the powers vested under section 352 of HPMC Act, 1994 and in pursuance of the approval accorded by Commissioner Solan, I hereby charge penalty of Rs 20,000/- for felling of 2 trees without permission by competent authority to Sh. Arun Singla husband of Smt. Rajni Singla R/o Village Bayela, P.O. Mashiwar Tehsil & District Solan. Also 5 saplings in lieu of 1 tree so felled has to be planted by Sh. Arun Singla on the above Khasras i.e. 1119/641/5, 640, 1119/641/4, 1119/641/7, 1119/641/8 owned by his wife Mrs Rajni Singla in presence of staff of MC Solan within 60 days of the receipt of this office order. In case he fails to pay penalty within 7 days of issuing of this office order, strict penal proceedings may be initiated against him.


Tree Officer
Municipal Corporation Solan

Endst No. 1224/26 dated 03.03.2026

Copy Forwarded to:

1. Chairperson Tree Authority, MC Solan for information please.
2. The Commissioner, Municipal Corporation Solan for information please.


Tree Officer
Municipal Corporation Solan


Superintendent
Divisional Forest Officer
Solan Forest Division

नगर निगम, सोलन

रसीद

पुस्तक नं०

92E

फार्म जी-8 हल चौथा

(एक बैल) निम्नलिखित रकम को भ्राज किया गया

..... (गंगा नगर) राजनगर निगम से

पता निगम मोहन के सम्बन्ध में जमा किया जाएगा। (वसूली पर)

No 42

निर्देश का नम्बर

अदायगी का विवरण

रकम

रुपये

पैसे

बचत बैंक का उर्वर कर्ज
मुल्य

20,000

वीस हजार रु. केवल

20,000/-

अदायगी की तिथि

6-3-2026

100

कालम एक और रोजाना जोड़

20,000/-

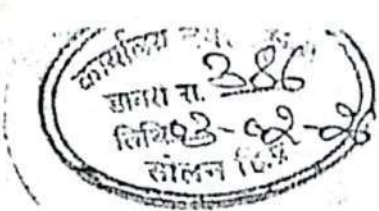
केवल कार्वन कापी पर लिखा जाए।

20,000/-

चित्त जोड़

रसाद जारी करने वाले के हस्ताक्षर।

राजकीय मुद्रणालय, हि० प्र०. जिमला -- 282-एन० पी०, मीपन/2020-15-9-2020--500/मुद्रकें।



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Annexure R-19

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R-III

No. 625/SLN
H.P. Forest Department

Dated, Solan, the 02/02 / 2026

From :- R. O. Solan

To :- Tree Officer, MC Solan

Subject :-

Regarding unauthorized felling trees at Forest Road, Mauza Ser, Solan - reg.

Memo,

Kindly refer to the subject cited above. In this connection, it is respectfully submitted that on 28.01.2026, on the basis of a complaint received in the office of the Municipal Corporation, Solan, a joint inspection was conducted at Forest Road, Solan Khasra No. 1119/641/5, 640, Mauza Ser Solan, Tehsil & District Solan, as directed by your good self, by the officials of the Forest Department and Municipal Corporation, Solan (copy of the joint inspection report enclosed).

During the joint inspection, it was found that Sh. Arun Singla, S/o Late Sh. Amrit Lal Singla, R/o Village Baycla, P.O. Mashiwar, Tehsil & District Solan, had felled two (02) Deodar trees of without obtaining any permission from the competent authority. The said trees were found converted into sleepers, the details of which are given below:-

S. No.	Species	Item	Length (in mtr)	Width (in mtr)	Thickness (in mtr)	Quantity	Volume (in m ³)
1	Deodar	Sleeper	2.53	0.15	0.15	3	0.17
2	-do-	-do-	2.41	0.15	0.15	1	0.054
3	-do-	-do-	2.35	0.15	0.15	5	0.264
4	-do-	-do-	2.53	0.15	0.06	7	0.159
5	-do-	-do-	2.53	0.12	0.06	2	0.036
6	-do-	-do-	2.43	0.15	0.06	1	0.021
7	-do-	-do-	2.53	0.15	0.06	1	0.022
8	-do-	-do-	2.53	0.07	0.07	1	0.012
9	-do-	-do-	1.93	0.07	0.07	1	0.009
10	-do-	-do-	1.90	0.1	0.07	1	0.013
11	-do-	-do-	1.30	0.1	0.1	1	0.013
12	-do-	-do-	1.52	0.1	0.07	1	0.01
13	-do-	-do-	1.82	0.15	0.06	1	0.016
Total						26	0.799 m ³

Superintendent 
Divisional Forest Officer
Solan Forest Division

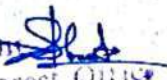
The recovered sleepers were handed over on Supurdnama to Sh. Ram Singh, S/o Late Sh. Garibu Ram, Work Inspector, Municipal Corporation, Solan (copy of Supurdnama attached).

The statement of the accused, Arun Singla, was recorded. According to the accused, his wife, Smt. Rajni Singla, had received permission to cut 5 trees via letter No. MCS/Tree-2025-3185 (dated 15/03/2025) and 4 trees via letter No. MCS/Tree-2023-7959 (dated 11/09/2025). He claimed that while cutting the permitted trees, one tree damaged adjacent trees, leading him to cut the two unauthorized Deodar trees. The accused has confessed to his crime and expressed readiness to pay any fine imposed by the Municipal Corporation. (copy of the Statement enclosed).

The report is submitted for your kind information and necessary action please, as the said private land falls under the jurisdiction of Municipal Corporation Solan.

Encl:- As Above


Range Forest Officer/
Forest Range Solan c/c


Superintendent
Divisional Forest Office
Solan Forest Division

संयुक्त निरीक्षण रिपोर्ट

आज दिनांक 28 जनवरी 2026 को नगर निगम कार्यालय सौलन में प्राप्त शिकायत के आधार पर, फोरैस्ट रोड, खसरा नं० 1119/641/5, 640, मौजा सौर सौलन का वन विभाग व नगर निगम सौलन के कर्मचारियों व अधिकारियों द्वारा मौजे का संयुक्त निरीक्षण किया गया। मौजे पर अरुण सिंगला पुत्र श्री अमृत लाल सिंगला, वर्तमान पता ग्राम झडला, डा० च० मशीवर, तहसील व जिला सौलन द्वारा दो वृक्ष देवदार प्रजाति के बिना किसी विभागीय अनुमति से काटे पाए गए। मुलजिम द्वारा उन पेड़ों को स्लीपरों में तबदील करवा दिया गया है। मौजे पर कुल 26 नग स्लीपर पाए गए, जिसकी कुल पैमाईश 0.799 m³ बनती है। वन विभाग द्वारा इन लकड़ियों की समुद्दिगी राम सिंह, पुत्र स्व० श्री गरीबु राम, कार्य निरीक्षक नगर निगम सौलन के नाम की गई। मौजे पर मुलजिम अरुण सिंगला पुत्र श्री अमृत लाल सिंगला के ब्यान भी कलमबद्ध किए गए। मुलजिम के ब्यानानुसार इसकी पत्नी श्री मति रजनी सिंगला को नगर निगम कार्यालय सौलन के पत्र संख्या No. MCS/Tree-2025-3185 दिनांक 15/03/2025 के तहत 5 वृक्षों तथा पत्र संख्या MCS/Tree-2023-7959 दिनांक 11/09/2025 के तहत 4 वृक्षों को काटने की अनुमति प्राप्त हुई थी। इस्त अनुमति के तहत वृक्ष कटान करते समय एक पेड़ साथ लगेते पेड़ों को भी नष्ट कर दिया, जिस कारण मुलजिम ने बिना किसी विभागीय अनुमति से दो देवदार के पेड़ों को भी काट दिया। मुलजिम अपना जुर्म कबुल करता है व नगर निगम द्वारा जो भी जुर्माना लगया जाएगा व देने को भी तैयार है। अतः संयुक्त निरीक्षण रिपोर्ट आगामी कार्यवाही हेतु सेवा में प्रेषित की जाती है।

① देवेन्द्र कुमार, वन खण्ड अधिकारी
वन खण्ड सौलन!

③ महेन्द्र सिंह, पटवारी
नगर निगम सौलन

② हरीश, वन रक्षक
पञ्चरी वन परिसर सौलन

Superintendent
Divisional Forest Officer
Solun Forest Division

④ राम सिंह, कार्य निरीक्षक
नगर निगम सौलन!

सफुर्दनामा

(43)

मैं राम सिंह पुत्र स्व० श्री गरीबु राम, कार्य निरीक्षक नगर निगम सोलन में कार्यरत हूँ।

आज दिनांक 28 जनवरी 2026 को फोरैस्ट रोड, खसरा नं० 1119/641/5, 640 मौजा सौर सोलन में नगर निगम कार्यालय सोलन में दिनांक 25 जनवरी 2026 को प्राप्त शिकायत के आधार पर वन विभाग व नगर निगम सोलन के कर्म-चारियों व अधिकारियों द्वारा मौके का संयुक्त निरीक्षण किया गया। मौके पर अमृत सिंह पुत्र श्री अमृत लाल सिंहला वर्तमान पता ग्राम ब्राह्मला, डा०घ० मन्नीवर, तहसील व जिला सोलन द्वारा, खसरा नं० 1119/641/5, मौजा सौर सोलन, फोरैस्ट रोड सोलन में बिना किसी विभागीय अनुमति से दो वृक्ष देवदार प्रजाति के काटे गए। मुलजिम द्वारा इन पेड़ों को स्लीपर में तब्दील करवा दिया गया है। इन पेड़ों से कुल 26 नग स्लीपर के पाए गए, जिसकी कुल पैमाइश 0.799 m^3 बनती है। वन विभाग द्वारा इन लकड़ियों की सफुर्दगी मेरे नाम की गई जिसकी मैं वस्त-वस्त वन विभाग के सामने पैदा करूँगा लकड़ियों का विवरण निम्न प्रकार से है:-

क्र०सं.	प्रजाति	स्लीपर/गोले	लम्बाई (m)	घड़ाई (m)	मोटाई (m)	कुल नग धनत्व (m ³)
1.	देवदार	स्लीपर	2.53	0.15	0.15	0.03
2.	—	—	2.41	0.15	0.15	0.054
3.	—	—	2.35	0.15	0.15	0.054
4.	—	—	2.53	0.15	0.15	0.054
				0.15	0.06	0.07
						0.159

सं.	प्रजाति	स्लीपर/गोली	लम्बाई (m)	धड़ाई (m)	मीटर (m)	कुल नग	घनत्व (m ³)
5.	देवदार	स्लीपर	2.53	0.12	0.06	02	0.036
6.	-11-	-11-	2.43	0.15	0.06	01	0.021
7.	-11-	-11-	2.53	0.15	0.06	01	0.022
8.	-11-	-11-	2.53	0.07	0.07	01	0.012
9.	-11-	-11-	1.93	0.07	0.07	01	0.009
10.	-11-	-11-	1.90	0.10	0.07	01	0.013
11.	-11-	-11-	1.30	0.10	0.10	01	0.013
12.	-11-	-11-	1.52	0.10	0.07	01	0.010
13.	-11-	-11-	1.82	0.15	0.06	01	0.016
कुल = 26						0.799 m ³	

देवदार के कुल 26 नग जिसकी पैमाइश 0.799 घन मीटर बनती है। यह संपूर्दनामा पढ़कर, लिखकर व चुनकर सही पाया गया।

28/11/2026
(राम सिंह)

पुत्र स्व. श्री गरीबु राम
कार्य निरीक्षक, नगर निगम सोलन
(हस्ताक्षर संपूर्ददार)

गवाही (witnesses)

① देवेंद्र कुमार, वन रक्षक अधिकारी
वन रक्षक सोलन।

② महेंद्र सिंह, परिवारा
नगर निगम सोलन

③ हरीश, वन रक्षक
वन परिसर सोलन

व्याज

मैं अरुण सिंघला पुत्र श्री अमृत लाल सिंघला, उम्र 47 वर्ष
वर्तमान पता ग्राम काइला, डा. 40 मशीवर तहसील व जिला सोलन।

आज दिनांक 28 जनवरी 2026 को नगर निगम सोलन
व नगर निगम सोलन के कर्मचारियों व अधिकारियों द्वारा स्वसरा
नं. 1119/64/5, नैजा सैर सोलन, फोरैस्ट रोड सोलन में
पेड़ों के कटान करे पुष्टता की गई। मैं व्याज करता हूँ कि मेरी
पत्नी श्री मति रजनी सिंघला को नगर निगम कार्यालय सोलन के
प्रत्र संख्या No. MCS/Tree-2025-3125 दिनांक 15/03/2025 के
तहत 5 वृक्षों व प्रत्र संख्या No. MCS/Tree-2023-7959 दिनांक
11/09/2025 के तहत 4 वृक्षों काटने की अनुमति प्राप्त हुई थी।
दिनांक 25 जनवरी 2026 को उक्त अनुमति के तहत मैं मजदूरों
द्वारा पेड़ों का कटान कर रहा था, परंतु उक्त पेड़ों को काटते
समय एक पेड़ साथ लगते दो पेड़ों के ऊपर गिर गया, जिससे
दो दोनों देवदार के पेड़ लगभग पूरी तरह से नष्ट हो गये।
इन दोनों पेड़ों से साथ लगती सड़क अवरोध हो गई थी। जिस
कारण मुझे इन दोनों पेड़ों को भी काटना पड़ा। इन पेड़ों को सुविधा
के लिए मैंने मजदूरों द्वारा छोटी कड़ियाँ (Shaffer) में बदल दिया था।
मैंने उक्त दो पेड़ों (देवदार) को बिना किसी विनाशकारी अनुमति से काटा
है व इससे प्राप्त लकड़ियों को नगर निगम कार्यालय में जमा करवा
दुंगा। मैं कबुल करता हूँ कि नगर निगम द्वारा जो भी जुर्माना लगाया
जाएगा व देने को तैयार हूँ। यही मेरा व्याज है जोकि पढ़कर,
लिखकर व सुनकर सही पाया गया।

by me
of B.O Solan,
C Solon and work supervisor MCSoln.
B.O Solan Sect

Witnesses:-

- ① B.O Solan
- ② Patwari MC Solon
- ③ Work supervisor MC Solon.

28/01/26
(हस्ताक्षर व्याजकर्ता)

अरुण-सिंघला, पुत्र श्री अमृत
सिंघला, ग्राम काइला
डा. 40 मशीवर, तहसील
व जिला सोलन (H.P)
198165-09499.

IN THE COURT OF BEFORE THE NATIONAL GREEN TRIBUNAL (PRINCIPAL BANCH), NEW DELHI.

Suit/ O A. No. 218 JURISDICTION OF 2026
In re:-

Tribunal on its Own Motion

...Plaintiff(s) Or Petitioner(s)

...Appellant(s) Complainant(s)

VERSUS

State of H.P. & Others

Defendant(s)/Respondent(s)/Accused Know all to whom these present

shall come that I, Samir Raj, IFS, Dy. Conservator of Forests, District Solan, Himachal Pradesh, Respondents No.2.

The above named Sh. Samir Raj, IFS, DCF Solan, Distt. Solan, HP Respondent No. 2 do hereby appoint Sh. Anil Jaryal (Advocate) (herein after called the advocate/s) to be my Advocate in the above-noted case and authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me on this th Day of June, 2026 Accepted subject to the terms of the fees.

Client

Client

I Identify the Signature/Thumb Impression of Below. Mentioned Person,

Anil Jaryal
Anil JARYAL
Ct. 109- DELHI HIGH COURT
Block- 03
D/3587/16

Signed in My Presence *[Signature]*
Dy. Conservator of Forest
Solan Forest Division

